

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
CHENNAI**

REGIONAL BENCH – COURT NO. III

**Excise Appeal No.41684 of 2013**

(Arising out of Common Order-in-Appeal No.201-203/2013 dt.28.06.2013 passed by Commissioner of Central Excise (Appeals), Madurai.

**M/s.Srinivasa Match Traders,**

D.No.2/55, South Street, Elanthaipatti, Kovilpatti  
Vs

**Appellant**

**Commissioner of Central Excise,**

Central Revenue Building  
NGO - A - Colony  
Tirunelveli - 627 007

**Respondent**

**APPEARANCE:**

For the Appellant : none

For the Respondent : Sh.Arul C Durairaj, Superintendent

**CORAM :**

**HON'BLE MS.SULEKHA BEEVI C.S, MEMBER (JUDICIAL)**

**HON'BLE SH.P.VENKATA SUBBA RAO, MEMBER(TECHNICAL)**

DATE OF HEARING : 19.02.2021

DATE OF DECISION: 19.02.2021

**FINAL ORDER No. 41311 / 2021**

**PER BENCH**

The Department has filed letter C.No.IV/16/3/2020 - C (AR) dated 03.12.2020 before the Registry along with list of cases, submitting that the cases have been closed as the assessee has opted for SABKA VISHWAS scheme. The above case is also included in the said list. The assessee has conceded to this. As the matter is closed, the appeal is dismissed.

(dictated and pronounced in court)

**(SulekhaBeevi C.S.)  
Member (Judicial)**

**(P.Venkata Subba Rao)  
Member (Technical)**

Vsr